



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**OA No. 1174/2021  
MA No. 859/2021**

**This the 24<sup>th</sup> day of June, 2021**

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Rinku Kumar Meena, S/o Rambharosi Meena,  
Sub: Appointment/Group –D,  
Aged 27 years,  
R/o Vill & PO: Gadhora, Dausa, Rajasthan-303501.

... Applicant

(By Advocate : Mr. U. Srivastava)

**Versus**

1. Union of India, through the General Manager,  
Northern Railway, Baroda House, New Delhi.
2. The Chairman (NR) Railway Recruitment Cell,  
Block C, Lajpat Nagar, New Delhi – 110024.
3. The Assistant Personnel Officer (RRC),  
Lajpat Nagar-I, New Delhi – 110024.

... Respondents

(By Advocate : Mr. R. V. Sinha with Mr. Amit Sinha and Mr. Krishan Kant Sharma)

**O R D E R (ORAL)**

**Justice L. Narasimha Reddy, Chairman :**

**M.A. No. 859/2021 (Condonation of Delay).**

This M.A. is filed with a prayer to condone the delay of about six years. The candidature of the applicant for the post of Group –‘D’ in



the Northern Railway advertised in the year 2014, was rejected in 2015.

2. The applicant contends that the delay occurred in the process of making representations and on account of inaction on the part of the Advocate to whom, the case was entrusted.

3. Respondents filed a counter affidavit opposing the MA.

4. Today, we heard Mr. U. Srivastava, learned counsel for the applicant and Mr. R. V. Sinha with Mr. Amit Sinha and Mr. Krishan Kant Sharma, learned counsel for the respondents.

5. The delay involved is about six years. Even for the best of the reasons, such a long delay cannot be condoned. Further, the matter pertains to the recruitment. Ever since 2015, the selections have also taken place in the subsequent years.

6. Learned counsel for the applicant submits that with reference to the same recruitment, OAs are pending. If that be so, the applicant can pursue the remedies in accordance with law depending upon the outcome of those OAs.

7. We do not find any merit in the present M.A. It is accordingly dismissed and as a result thereof, the OA No. 1174/2021 is also dismissed. There shall be no order as to costs.

**(Mohd. Jamshed)**  
**Member (A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**